

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION

INCOME-TAX

1st August, 1961
New Delhi, the July , 1961

GSR No. . In exercise of the powers conferred by sub-section (20) of section 32A of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the following machinery and plant for the purposes of that sub-section, namely :-

A. AIR POLLUTION CONTROL EQUIPMENTS, being-

- (i) Electrostatic precipitation systems,
- (ii) Felt-filter systems,
- (iii) Dust collector systems,
- (iv) Scrubber-counter current/venturi/packed-bed/cyclonic scrubbers.

B. WATER POLLUTION CONTROL EQUIPMENTS, being -

- (i) Mechanical screen systems,
- (ii) Aerated detritus chambers (including air compressor),
- (iii) Mechanically skimmed oil and grease removal systems,
- (iv) Chemical feed systems and flask mixing equipment,
- (v) Mechanical flocculators and mechanical reactors,
- (vi) Diffused air/mechanically aerated activated sludge systems,
- (vii) Aerated lagoon systems,

- (viii) Biofilters,
- (ix) Methane-recovery anaerobic digester system,
- (x) Air floatation systems,
- (xi) Air/steam stripping systems,
- (xii) Urea hydrolysis systems,
- (xiii) Marine outfall systems,
- (xiv) Centrifuge for dewatering sludge,
- (xv) Rotating biological contactor or bio disc.

C. SOLID WASTE CONTROL EQUIPMENTS, being -

Caustic/lime/chrome/mineral/cryolite recovery system.

M. S. Narayanan

(M.S. NARAYANAN)

Addl. Secretary to the Government of India

No. 5918 /F.No.133(112)/83-TPL dt - 1.8.84